

RAJASTHAN HIGH COURT JODHPUR

NOTIFICATION

No. : 06/S.R.O./2015

Date : 17-11-2015

In exercise of the powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Chief Justice of the High Court of Judicature for Rajasthan hereby makes the following Rules to further amend the Rajasthan High Court Staff Service Rules, 2002, namely :-

1. Short Title and Commencement:-

- (i) These Rules shall be called as "The Rajasthan High Court Staff Service (Amendment) Rules, 2015".
- (ii) They shall come into force at once.

2. Amendment of Rule 8.- Following amendments shall be made in Rule 8:-

- (i) After Explanation below proviso 4 of Rule 8 following new proviso (5) shall be inserted :-

"(5) The Upper age limit for the Specially abled persons shall be relaxed as under :-

- (i) 10 years for candidates belonging to General Category;
- (ii) 13 years for candidates belonging to Backward Classes and Special Backward Classes ; and
- (iii) 15 years for candidates belonging to the Scheduled Castes or the Scheduled Tribes :

Provided that in case of exceptional hardship that High Court may further relax the age limit."

- (ii) After the existing explanation below the proviso to Rule 8 following expression shall be inserted :-

"It is further explained that the relaxation in age will be admissible only in one category, mentioned in the proviso above."

.....02

1277
20/11/15

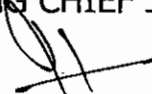
- 3. Amendment of Rule 14 :-** Following proviso shall be inserted to sub Rule (5) of Rule 14 :-

"Provided that if in any recruitment year such vacancies cannot be filled up due to non-availability of a suitable person with disability or, for any other sufficient reason, such vacancy shall be carried forward in the succeeding recruitment year and if in the succeeding recruitment year also suitable person with disabilities is not available, it may first be filled by interchange among the three categories and only when there is no person with disability available for the post in that year, the employer shall fill up the vacancy by appointment of a person, other than a person with disability :

Provided further that if the nature of vacancies in an establishment is such that a given category of person cannot be employed, the vacancies may be interchanged among the three categories with the prior approval of the Appointing Authority."

- 4. Amendment in Schedule-I:-** The expression "Liftman" mentioned at entry No. 14 under Heading "Technical Post" is substituted by expression "Lift Operator".

BY ORDER OF HON'BLE THE
ACTING CHIEF JUSTICE



**(VIJAY KUMAR VYAS)
REGISTRAR GENERAL**

No. Gen./XV/(d)04/2014/ 6577

Date : 17.11.15

Copy forwarded to the :

- (1) Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur with the request to kindly obtain the permission from the Bhasha Vibhag for publication of this Notification in English as a special case as the concerned Rules Viz. the Rajasthan High Court Staff Service Rules, 2002 are in English language and convey the same to the Superintendent Government Central Press, Jaipur under intimation to this office.
- ✓(2) The Superintendent, Government Central Press Rajasthan Jaipur for publication in the next issue of the Rajasthan Rajpatra. Exemption for publication of the Notification in Hindi is being obtained from the Bhasha Vibhag through the Law Secretary. A copy of such Gazette may kindly be sent to this office immediately.
- (3) Registrar(Vigilance), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (4) Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (5) Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- (6) Registrar, Rajasthan High Court, HQR Delhi, Room No. 410, Rajasthan House, Prithvi Raj Road, New Delhi - 110011.
- (7) Registrar, Examination/Writs/Classification, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (8) Registrar-cum-C.P.C. Rajasthan High Court, Jaipur Bench Jaipur.
- (9) Registrar(Classification)Rajasthan High Court, Jodhpur with the request for upload the same on the official website.
- (10) O.S.D.(F&I), Rajasthan High Court, Jodhpur.
- (11) Registrar(Rules), Rajasthan High Court, Jodhpur.
- (12) Director, Rajasthan State Judicial Academy, Jodhpur.
- (13) Chief Accounts Officer, Rajasthan High Court, Jodhpur.
- (14) All Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- (15) All Assistant Registrar/Court Officer, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- (16) Senior Librarian, Rajasthan High Court, Jodhpur / Bench Jaipur, with the direction to update the Rajasthan High Court Staff Service Rules, 2002 and upload the same on the official website of the Rajasthan High Court.
- (17) P.S. to Hon'ble Mr./Dr./Kumari/Ms. Justice _____
- (18) All Assistant Account Officer/All Administrative Officer Judicial,Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL